

ITEM NO.101

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).591/2014

SAWAI RAM

Appellant(s)

VERSUS

THE STATE OF RAJASTHAN

Respondent(s)

Date : 20-03-2025 This appeal was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Appellant(s) : Mr. Abhijeet Singh, Adv.
Mr. Anirudh Singh, Adv.
Mr. Gp. Capt. Karan Singh Bhati, AOR

For Respondent(s) : Ms. Sansriti Pathak, A.A.G.
Mr. Aman Prasad, Adv.
Mr. Milind Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. It appears that the learned counsel for the appellant has not produced any documents, which are the part of the Trial Court Records, relied upon by him like the F.I.R. and the deposition of the witnesses.
2. The learned counsel for the appellant seeks time to produce the same.
3. List after four weeks.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
ASSISTANT REGISTRAR